

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4105/2016

New Delhi this the 15th day of December, 2016

**Hon'ble Dr. K.B. Suresh, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Hemraj, aged about 49 years,
S/o Sh. Kanhaiya Lal,
R/o H.No.123/18, Gali No.15,
Main Market, Sant Nagar,
Burari, Delhi-110084
2. Rakesh Kumar, aged about 49 years,
S/o Late Gajraj Singh,
R/o H.No.C-38, Pradhan Enclave,
Burari, Delhi-110084
3. Anupam Dixit, aged about 36 years,
S/o Sh. Babu Ram Dixit,
R/o H.No.V-1382-FF, Gali No.8A,
Vijaya Park, Maujpur,
Delhi-110053

- Applicants

(By Advocate: Mr. R.S. Kaushik)

Versus

1. Municipal Corporation of Delhi,
Through Director, Local Bodies,
C-Wing, 9th Level, Delhi Secretariat,
New Delhi-110002
2. Commissioner,
North Delhi Municipal Corporation,
Dr. SPM Civic Centre, Minto Road,
New Delhi-110002
3. Director, Education,
North Delhi Municipal Corporation,
Dr. SPM Civic Centre, Minto Road,
New Delhi-110002
4. Sh. Sandeep Kumar,
Data Entry Operator,
Presently posted at,
The office of Add. Commissioner-II,
South Delhi Municipal Corporation,
Dr. SPM Civic Centre, Minto Road,
New Delhi-110002

- Respondents

ORDER (Oral)**Dr. K.B. Suresh, Member (J):**

Heard the learned counsel for the applicants.

2. It appears to us that substantive justice can be canvassed, if we direct Annexure A-1(colly.) representations to be disposed within a period of three months. Therefore, we direct the respondents to dispose of the representations and pass a speaking order thereon, within a period of three months from the date of receipt of a certified copy of this order. With this order, the OA stands disposed of.

(K.N. Shrivastava)
Member (A)

(Dr. K.B. Suresh)
Member (J)

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